

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

CRIMINAL APPLICATION NO. _____/2020
(L.D.V.C. 5 OF 2020)

Aakash Shrikrushna Pawar and anr.

..vs..

State of Maharashtra, thr. P.S.O., shegaon and anr.

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri A.M. Joshi, A.P.P. for State.

CORAM : VINAY JOSHI, J.
DATED : 23/04/2020

Heard.

2. Issue notice returnable on 05.05.2020.
3. The appellants are seeking pre-arrest bail in connection with the Crime No. 165 of 2020 registered at Shegaon police station. Perused the copy of compliant which prima facie discloses that the allegations of abusing in the name of caste are against the co-accused.
4. Having regard to this fact following interim order is passed :
 - “(a) In the event of arrest both appellants namely Aakash Shrikrushna Pawar and Sau. Ankita Vijay Dhokane be released on interim bail on their furnishing P.R. bond in the sum of Rs.15,000/- with one surety in the like amount each.
 - (b) The appellant shall attend concern police station as

and when required..

- (c) The appellant shall not tamper the prosecution evidence in any manner.
- (d) List the matter for further consideration on 05.05.2020 after resumption of normal Court working. Liberty to appellant to mention in case of urgency.”

JUDGE

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